

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009 in CMRA No. 226233/2009, 04/09/2009 in FA No. 31/1993, 04/09/2009 in CMA No. 16971/1997, 04/09/2009 in FA No. 31/1993 passed by the High Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(With appln.(s) for interim relief and office report)
(For final disposal)

Date : 11/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. V. Giri, Sr.Adv.
Mr. Nikhil Nayyar, Adv.
Mr. T.V.S. Raghavendra Sreyas, Adv.
Mr. Dhananjay Baijal, Adv.
Mr. N. Sai Vinod, Adv.
Mrs. Gayatri Gulati, Adv.

For Respondent(s)

Mr. Arvind Srivastava, Adv.
Mr. Anurag Kishore, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As requested by Mr. V. Giri, learned senior counsel appearing on behalf of the petitioner, put up after four weeks.

[INDU POKHRIYAL]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.